

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 64/MP/2013**

Subject : Petition under section 79 (1) (a) (b) (c) and (f) of the Electricity Act, 2003 in respect of power supply related disputes issues raised by Jharkhand State Electricity Board.

Date of hearing : 8.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Damodar Valley Corporation

Respondents : Jharkhand State Electricity Board.

Parties present : Shri M.G. Ramachandran, Advocate, DVC  
Shri Anushree Badhan, Advocate, DVC  
Shri R.B. Sharma, Advocate, JUVNL

**Record of Proceedings**

Learned counsel for Jharkhand Urja Vikas Nigam Limited (JUVNL), successor of erstwhile JSEB submitted that reconciliations of the calculation are under progress in consultation with DVC officials and are likely to be completed within one month and sought one month time to file reply.

2. Learned counsel for the petitioner requested the Commission to direct the respondent to make payment of the reconciled amount.
3. The Commission directed JUVNL to file its reply, by 6.6.2014, with an advance copy to the petitioner who may file its rejoinder on or before 20.6.2014.
4. The petition shall be listed for hearing on 3.7.2014.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Law)